

(ब) क्या सरकार का विचार बोनस नीति में कुछ परिवर्तन करने का है;

(ग) क्या सरकार को गत कुछ महीनों में रेलवे अथवा रिजर्व बैंक या अन्य सरकारी उपक्रमों में बोनस की मांग से संबंधित कुछ समस्याओं का सामना करना पड़ा है; और

(घ) क्या केन्द्रीय सरकार के कुछ कर्मचारियों ने भी बोनस की मांग की है ?

वित्त मंत्रालय में उप मंत्री (श्री मगन भाई बरोडे) (क) अब तक उत्पादकता से संबंधित बोनस रेलवे तथा डाक व तार बोर्डों के अंतर्गत काम करने वाले कर्मचारियों और आर्डिनर्स फ़ैक्टोरियों के सिविलियन कर्मचारियों को स्वीकार किया गया है ।

(ख) जहां तक केन्द्रीय सरकारी कर्मचारियों के लिए बोनस नीति का संबंध है उस नीति में कोई परिवर्तन करने का विचार नहीं है । जहां तक बोनस अदायगी अधिनियम 1965 में संशोधन का संबंध है, श्रम मंत्रालय को विभिन्न सभाय प्राप्त हुए हैं ।

(ग) जी, नहीं

(घ) जी हां ।

Restriction on the use of Foreign Brand names

617. SHRI G. Y. KRISHNAN: Will the Minister of CIVIL SUPPLIES be pleased to refer to the reply given to Unstarred Question No. 644 on 14th March, 1980 regarding usage of foreign brand name 'Erasmic' on razor blades and state:

(a) whether Government propose to restrict the use of foreign brand names for internal sales by the multinational companies while granting expansion licences to avoid technical difficulties in the matter of implementation of Government's policy in the matter;

(b) whether Government also propose to keep the licences of those firms whose cases are *sub judice* pending till the foreign brand name question is decided by the Courts;

(c) if not, the reasons therefor; and

(d) steps proposed to be taken by Government to make the foreign multinationals and other large houses conform to the national policy of not using the foreign brand names?

THE MINISTER OF CIVIL SUPPLIES (SHRI V. C. SHUKLA): (a) According to the present policy the use of foreign brand names is generally not permitted in the case of new articles for sale in the internal market. In the case of existing products too, the use of foreign brand names is being actively discouraged.

(b) and (c). The cases at present pending in courts of law relate to continued use of foreign brand names in respect of existing products. Under the law it is not possible to keep licences of these firms pending..

(d) In the approved conditions of licences/letters of intent, it is stipulated that "the use of foreign brand names will not be permitted for the purpose of internal sales". This condition is being imposed on the letters of intent and industrial licences.

विदेशी मुद्रा भंडार

618. श्री भीष्म भाई : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि इस समय देश में विदेशी मुद्रा का कितना भण्डार है ?

वित्त मंत्रालय में उप मंत्री (श्री मगन भाई बरोडे): 6 जून, 1980 को भारत का विदेशी मुद्रा भंडार (सोने और विशेष आहरण अधिकारों को छोड़कर) 4857.90 करोड़ रुपये का था ।

Employment potentialities in nationalised Banks in West Bengal

619. SHRI GADADHAR SAHA: Will the Minister of FINANCE be pleased to state:

(a) details of the employment potentialities during the next three years